

CBI No. 118/2019
CBI VS. V. K. JOLLY & ORS.

24.07.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Present: Sh. Om Prakash Ld. PP for CBI.
A-1 V. K. Jolly with Sh. Pradeep Dabas Advocate.
Sh. I. D. Vaid and Sh. Dhruv Sehrawat Ld. Counsel for A-2 D. K. Malhotra.
Sh. V. K. Kalra Ld. Counsel for A-3 Bhupinder Singh.

Matter was at the stage of final arguments.

Arguments advanced by Ld. Counsel for A-3 Bhupinder Singh.

Part arguments heard on behalf of A-2 D. K. Malhotra.

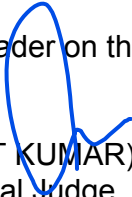
In compliance of directions issued on 22.07.2020, it is reported by the Ahlmad of the Court that the files bearing CC No. 38/11, CC No. 40/11 and CC No. 41/11 mentioned in the previous order dated 22.07.2020, have already been consigned to Record Room, Tis Hazari.

Put up for further arguments on behalf of A-2 and for arguments on behalf of A-1 as well as on behalf of Prosecution on **25.07.2020** at 10.30 a.m.

Ld. Counsel for the accused persons and Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/24.07.2020

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Sh. Sundeep Srivastava, Ld. Counsel for A-3 has sent a WhatsApp message that he is not able to argue the matter through video conferencing due to swelling in his right eye retina and doctor has advised him to take rest and not to strain his eyes for six weeks w.e.f. 07.07.2020.

In view of the submissions of the Ld. Counsel for A-3, let the matter be fixed for arguments after six weeks on **17.08.2020**.

Ld. Counsel for the accused persons and Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

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A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for accused persons. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/24.07.2020